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ITEM NO.53

COURT NO.5

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).13471/2010

[From the judgment and order 9.12.2009 in CMWP No. 33186 of 1995 of the High Court of judicature at Allahabad]

M/S. SHEETLA BARA & ANR.

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(With prayer for interim relief and office report)

Date: 18/02/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA
HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE MADAN B. LOKUR

For Petitioner(s) Mr. Pankaj Bhatia, Adv. for
Mr. Garvesh Kabra, Adv.

For Respondent(s) Mr. Rakesh Singh, Adv. for
Mr. Arun K. Sinha, Adv.

Mr. Sanjay Visen, Adv.
Mr. Shantanu Krishna, Adv.
Mr. Adarsh Upadhyay, Adv.

UPON hearing counsel the Court made the following
O R D E R

A letter has been circulated by the advocate-on-record for the respondent No. 3 praying for time on the ground of personal difficulty of the counsel.

List the matter after three weeks.

|(Pardeep Kumar)
|Court Master

| |(Renu Diwan)
| |Court Master

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